

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. **51/AM11**
HELD ON 23.03.2011
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. **51/87-NC-7/2010** of **NORMS COMMITTEE (NC-7)** dealing with 'Plastic & Rubber Products' held on **23.03.2011** under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Ishwar Singh, Deputy DGFT and Convener
- 2) Shri Shaish Kumar, Industrial Adviser, DIPP
- 3) Shri A.K. Aggarwal, Jt. Industrial Adviser, D/o C&PC
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. **50/AM11** held on **16.03.2011**.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-250	BILCARE LTD.			Status: Deferred
NC No.: 51/AM11 Dated 23.03.2011	F. No. 01/60/162/1692/AM11/EFGC(PRC)/DES-VII			
Advance Licence No. and Date	3110015879 dated 01.06.2004	3110012227 dated 25.08.2003	3110013651 dated 17.12.2003	
	3110018848 dated 30.12.2004	3110018849 dated 30.12.2004	3110020784 dated 10.06.2005	
	3110022668 dated 14.11.2005	3110025468 dated 05.07.2006	3110030288 dated 10.08.2007	3110042765 dated 18.03.2010

Application: Request is for issuance of Clarification regarding description of Export Product.

Decision: A copy of request of firm has been forwarded to D/o C&PC on 01.03.2011. Representative of D/o C&PC informed that the case has been examined and file has been put up for approval and hence the case may be deferred for two weeks.

Accordingly, the case has been deferred for two weeks.

Case No. A-251	BILCARE LTD.		Status: Deferred
NC No.: 51/AM11 Dated 23.03.2011	F. No. 01/60/162/1802/AM11/EFGC(PRC)/DES-VII		
Advance Licence No. and Date	3110030290 dated 10.08.2007	3110030291 dated 10.08.2007	3110030389 dated 17.08.2007
	3110038487 dated 25.05.2009	3110038486 dated 25.05.2009	3110038438 dated 18.05.2009
	3110038491 dated 25.05.2009		3110038488 dated 25.05.2009

Application: Request is for issuance of Clarification regarding description of Export Product.

Decision: A copy of request of firm has been forwarded to D/o C&PC on 01.03.2011. Representative of D/o C&PC informed that the case has been examined and file has been put up for approval and hence the case may be deferred for two weeks.

Accordingly, the case has been deferred for two weeks.

Case No. A-252	BILCARE LTD.		Status: Deferred
NC No.: 51/AM11 Dated 23.03.2011	F. No. 01/60/162/1803/AM11/EFGC(PRC)/DES-VII		
Advance Licence No. and Date	3110017205 dated 31.08.2004	3110017377 dated 13.09.2004	3110030289 dated 10.08.2010

Application: Request is for issuance of Clarification regarding description of Export Product.

Decision: A copy of request of firm has been forwarded to D/o C&PC on 01.03.2011. Representative of D/o C&PC informed that the case has been examined and file has been put up for approval and hence the case may be deferred for two weeks.

Accordingly, the case has been deferred for two weeks.

Case No. A-253	BALKRISHNA INDUSTRIES LTD.	HQ F. No. 01/87/050/00253/AM11/DES-VII	Status: Approved
NC No.: 51/AM11 Dated: 23.03.2011	Adv. Lic. No. 0310594809 dated 01.10.2010	RLA F. No. 03/94/040/00598/AM11	

Application: Request is for amendment in the quantity of Import Item No. 9.

Decision: With oral comments of representative of DIPP, the Committee decided to amend the quantity of Import Item No. 9 (Rubber Chemical: Antioxidants) to read as **1.50 kg** instead of 1.15 kg (as approved by NC in its earlier Meeting No. 41/AM11 held on 12.01.2011).

Case No. A-254	VARUN MEDIMPEX INC.	HQ F. No. 01/87/162/00295/AM11/DES-VII	Status: Approved
NC No.: 51/AM11 Dated: 23.03.2011	Adv. Lic. No. 0510229889 dated 23.10.2008	RLA F. No. 05/24/040/00347/AM11	

Application: Request is for fixation of adhoc norms for the export product “Dettol Medicated Fabric Plaster (Size 20mmX66mm, Box of 100 Strips).

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 40/87-ALC1/2009 dated 30.12.2009, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Dettol Medicated Fabric plaster (Size 20mm x 66 mm) Box of 100 strips	1 Number	1. Elastic Fabric	0.14133 Sq. Meter
		2. Non Woven Roll	0.03155 Sq. Meter
		3. PE Covering Foil	0.16380 Sq. Meter

Case No. A-255	HALDIA PETROCHEMICALS LTD.	HQ F. No. 01/87/050/00389/AM09/DES-VII	Status: Approved
-----------------------	----------------------------	---	-------------------------

NC No.: 51/AM11 Dated: 23.03.2011	Adv. Lic. No. 0210116473 Dated 25.08.2008	RLA F. No. 02/24/040/00141/AM09	
--------------------------------------	---	------------------------------------	--

Application: Request is for modification in the quantity of Import Item No. 4 (Additives) in respect of 22 advance licences.

Decision: With D/o C&PC OM No. 46011/101/2008-PC.II dated 09.03.2011, the Committee decided to correct the typographical mistake earlier made in the Minutes of 26/AM11 held on 29.09.2010. Accordingly, the description of quantity of Import Item No. 4 (Additives) is corrected to read as “6.275 kg”.

The above recommendation will be applicable in following 21 cases also:

S. No.	RLA File No.	Advance Licence No. & Date
1.	02/24/040/00060/AM09	0210113157 dt. 03.06.2008
2.	02/24/040/00067/AM09	0210113275 dt. 04.06.2008
3.	02/24/040/00070/AM09	0210113399 dt. 10.06.2008
4.	02/24/040/00074/AM09	0210113524 dt. 13.06.2008
5.	02/24/040/00089/AM09	0210114492 dt. 07.07.2008
6.	02/24/040/00093/AM09	0210114610 dt. 09.07.2008
7.	02/24/040/00118/AM09	0210115588 dt. 31.07.2008
8.	02/24/040/00121/AM09	0210115683 dt. 04.08.2008
9.	02/24/040/00129/AM09	0210115956 dt. 11.08.2008
10.	02/24/040/00131/AM09	0210116134 dt. 14.08.2008
11.	02/24/040/00134/AM09	0210116282 dt. 19.08.2008
12.	02/24/040/00137/AM09	0210116276 dt. 19.08.2008
13.	02/24/040/00156/AM09	0210117161 dt. 10.09.2008

14.	02/24/040/00157/AM09	0210117252 dt. 10.09.2008
15.	02/24/040/00160/AM09	0210117373 dt. 12.09.2008
16.	02/24/040/00161/AM09	0210117509 dt. 16.09.2008
17.	02/24/040/00165/AM09	0210117822 dt. 23.09.2008
18.	02/24/040/00172/AM09	0210118454 dt. 14.10.2008
19.	02/24/040/00175/AM09	0210118619 dt. 17.10.2008
20.	02/24/040/00203/AM09	0210120160 dt. 25.11.2008
21.	02/24/040/00207/AM09	0210120213 dt. 26.11.2008

Case No. A-256	PLASTICHEMIX INDUSTRIES	HQ F. No. 01/87/162/00297/AM11/DES-VII	Status: Approved
NC No.: 51/AM11 Dated: 23.03.2011	Adv. Lic. No. 3410019178 Dated 11.07.2007	RLA F. No. 34/21/040/00050/AM08	

Application: Request is for issuance of clarification regarding use of Import Items H-54.

mentioned in SION

Decision: The issue was considered in detail in Committee and it was decided to clarify to RLA, Baroda that in view of the General Note No. 7 (for all Export Product Group) of HBP Vol. II which states clearly that an applicant need not apply for all the inputs mentioned in the Standard Input Output Norms (SION), we should have no objection in case an applicant is using any number of import items mentioned in SION.

2. In the present case, the firm is using only two import items (as mentioned in SION H-54) No. 1 and 3 namely “Relevant Polymers such as Polyethylene, Polypropylene, Polystyrene, Polyester (PET/PBT) EVA” and “Relevant Colour Pigment/Dyes” for the manufacturing of “Colour Master Batches”. In the Committee, it was also pointed out that Colour Master Batch can be manufactured by using only two import item Nos. 1 and 3 as mentioned in SION H-54.

Case No. A-257	VISEN INDUSTRIES LTD.	HQ F. No. 01/87/050/00474/AM08/DES-VII	Status: Approved
NC No.: 51/AM11 Dated: 23.03.2011	Adv. Lic. No. 0310449004 Dated 02.11.2007	RLA F. No. 03/95/040/00657/AM08	

Application: Request is for issuance of clarification regarding packing material.

Decision: The issue was considered by the Committee and it was clarified that Packing Material is allowed to firm as per Packing Policy.

ONLINE CASES

1	Case No.:6/15/87-ALC1/2009	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00111/AM10/	RLA File :04/24/040/00301/AM09/	Lic.No/Date:0410105770 30.06.2009	Defer Date:13.04.2011
	Decision: Reply received from firm and sent to D/o C&PC on 02.11.2010. Comments awaited.			

2	Case No.:8/32/87-ALC1/2009	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00244/AM10/	RLA File :04/24/040/00088/AM10/	Lic.No/Date:0410108652 19.10.2009	Defer Date:13.04.2011
	Decision: Reply received from firm and sent to D/o C&PC on 02.11.2010. Comments awaited.			

3	Case No.:11/22/87-ALC1/2010	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00197/AM11/	RLA File :04/24/040/00127/AM11/	Lic.No/Date:0410116566 24.08.2010	Defer Date:13.04.2011
	Decision: Reply received from firm and sent to D/o C&PC on 02.11.2010. Comments awaited.			

4	Case No.:12/22/87-ALC1/2010	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00198/AM11/	RLA File :04/24/040/00125/AM11/	Lic.No/Date:0410116567 24.08.2010	Defer Date:13.04.2011
	Decision: Reply received from firm and sent to D/o C&PC on 02.11.2010. Comments awaited.			

5	Case No.:1/25/87-ALC1/2010	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00205/AM11/	RLA File :04/24/040/00144/AM11/	Lic.No/Date:0410116984 06.09.2010	Defer Date:13.04.2011
	Decision: Reply received from firm and sent to D/o C&PC on 02.11.2010. Comments awaited.			

6	Case No.:2/25/87-ALC1/2010	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00206/AM11/	RLA File :04/24/040/00152/AM11/	Lic.No/Date:0410116993 06.09.2010	Defer Date:13.04.2011
	Decision: Reply received from firm and sent to D/o C&PC on 02.11.2010. Comments awaited.			

	Case No.:19/51/87-ALC1/2010	Party Name:BRITACEL SILICONES LTD.	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
--	------------------------------------	------------------------------------	--	-------------------------

7	HQ File :01/87/050/00513/AM11/	RLA File :03/94/040/00109/AM10/	Lic.No/Date:0310597099 15.10.2010	Defer Date: 13.04.2011
Decision: Copy of application forwarded to D/o C&PC on 18.03.2011. Comments awaited.				

8	Case No.: 4/30/87-ALC1/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00275/AM11/	RLA File :07/24/040/00046/AM11/	Lic.No/Date:0710074878 19.10.2010	Defer Date:13.04.2011
	Decision: D/L No. 46011/45/2010-PC.II dated 20.01.2011 issued by D/o C&PC, followed by reminders from DGFT on 03.02.2011 and 10.03.2011 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

9	Case No.: 6/36/87-ALC1/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00330/AM11/	RLA File :07/24/040/00428/AM10/	Lic.No/Date:0710074880 19.10.2010	Defer Date:13.04.2011
	Decision: D/L No. 46011/45/2010-PC.II dated 20.01.2011 issued by D/o C&PC, followed by reminders from DGFT on 21.02.2011 and 10.03.2011 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

10	Case No.: 7/36/87-ALC1/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00331/AM11/	RLA File :07/24/040/00429/AM10/	Lic.No/Date:0710074884 19.10.2010	Defer Date:13.04.2011
	Decision: D/L No. 46011/45/2010-PC.II dated 20.01.2011 issued by D/o C&PC, followed by reminders from DGFT on			

21.02.2011 and 10.03.2011 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

11	Case No.:8/36/87-ALC1/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00332/AM11/	RLA File :07/24/040/00445/AM10/	Lic.No/Date:0710074877 19.10.2010	Defer Date:13.04.2011
	Decision: D/L No. 46011/45/2010-PC.II dated 20.01.2011 issued by D/o C&PC, followed by reminders from DGFT on 21.02.2011 and 10.03.2011 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

12	Case No.:1/32/87-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00294/AM11/	RLA File :03/94/040/00639/AM11/	Lic.No/Date:0310598776 26.10.2010	Defer Date:13.04.2011
	Decision: Copy of application forwarded to D/o C&PC on 21.02.2011. Comments awaited.			

	Case No.:6/32/87-ALC1/2010	Party Name:GUTS ELECTROMECH LTD	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Transferred to Different Section
	HQ File :01/87/050/00299/AM11/	RLA File :09/24/040/00313/AM11/	Lic.No/Date:0910044096 02.11.2010	Defer Date:
	Application: Request is for adhoc norms for following:			

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39269079	61/0- GENERIC PLUG - IN CT (02140 WIND) <i>A/c.Condition:-Firm have toaccount for all import items/components on net to net basis and the quantity shall be reflected in the S.Bills duly endorsed by the Customs Authority.</i>	450000.000	Number	9931680.00	217800.00 US\$
2	39269099	61/0- CT-LARGE ID VERTICAL 6 WASHER (02811 WIND)	2100000.000	Number	45505152.00	997920.00 US\$
3	39269099	61/0- VERTICAL MOUNT GENERIC CT (02101 WIND)	30000.000	Number	649800.00	14250.00 US\$
4	39269099	61/0- 2-PIN SINGLE WOUND LARGE ID CT (02209 WIND)	15000.000	Number	277020.00	6075.00 US\$
5	39269099	61/0- CT - LONG PIN 10 MM CT (02791 WIND)	450000.000	Number	10547280.00	231300.00 US\$
6	39269079	61/0- CT-CT HORIZONTAL 10MM ID (02057 WIND)	840000.000	Number	17581536.00	385560.00 US\$
7	39269099	61/0- ETI CT (02815 WIND)	1500000.000	Number	32517360.00	713100.00 US\$
				Total	117,009,828.00	2,566,005.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	75089090	10mm ID Washer MM	4050000.000	Number	6094440.00	133650.00 US\$	Value & Qty
2	39269099	Mold-Plug - In CT Bracket (02042 Mold Base)	450000.000	Number	1231200.00	27000.00 US\$	Value & Qty
3	39269099	10mm CT LID (02042 Mold Lid)	450000.000	Number	1231200.00	27000.00 US\$	Value & Qty
4	39269099	2.54mm*2.0mm Pin Header, L=9.5, Straight TIN PLATED SMALL PINS	450000.000	Number	266760.00	5850.00 US\$	Value & Qty
5	74081190	46 SWG Copper Wire	382.500	K.G	261630.00	5737.50 US\$	Value & Qty

6	75089090	10mm ID Washer MM	12600000.000	Number	18960480.00	415800.00 US\$	Value & Qty
7	39269099	CT Bracket LID For 02811 Wind (02807 Mold)	2100000.000	Number	4309200.00	94500.00 US\$	Value & Qty
8	39269099	GE CT Bracket Base for 02811 Wind (02808 Mold)	2100000.000	Number	4692240.00	102900.00 US\$	Value & Qty
9	39269099	0.64mm*6.0mm Pin PIN LIKE DRAWING With 4 Sides marks TIN PLATED 5 Microinch, Brass PIN3	8400000.000	Number	1455552.00	31920.00 US\$	Value & Qty
10	74081190	46 SWG Copper Wire	1260.000	K.G	1244880.00	27300.00 US\$	Value & Qty
11	75089090	10mm ID Washer MM	270000.000	Number	406296.00	8910.00 US\$	Value & Qty
12	39269099	Mold-CT Bracket Vertical (02033 Mold)	30000.000	Number	121888.80	2673.00 US\$	Value & Qty
13	39269099	Connector Pin - Square Pin 0.64mm*7.0mm Pin TIN PLATED	120000.000	Number	19699.20	432.00 US\$	Value & Qty
14	74081190	46SWG Copper Wire	25.500	K.G	20520.00	450.00 US\$	Value & Qty
15	75089090	10mm ID Washer MM	135000.000	Number	203148.00	4455.00 US\$	Value & Qty
16	39269079	Mold-Horizontal Mount Bracket (02004 Mold)	15000.000	Number	45144.00	990.00 US\$	Value & Qty
17	39269099	0.64mm*9.0mm Pin PIN LIKE DRAWING With 4 Sides Marks TIN PLATED 5 Microinch, Brass PIN3	30000.000	Number	5198.40	114.00 US\$	Value & Qty
18	74081190	46 SWG Copper Wire	12.750	K.G	10260.00	225.00 US\$	Value & Qty
19	75089090	10mm ID Washer MM	4050000.000	Number	6094440.00	133650.00 US\$	Value & Qty
20	39269099	Mold - Plug - In CT Bracket (02042 Mold Base)	450000.000	Number	1231200.00	27000.00 US\$	Value & Qty
21	39269099	10mm CT LID (02042 Mold Lid)	450000.000	Number	1231200.00	27000.00 US\$	Value & Qty
22	39269090	2.54mm*2.0mm Pin Header, L=13.0, Straight TIN PLATED LONG PIN	450000.000	Number	266760.00	5850.00 US\$	Value & Qty
23	74081190	46 SWG Copper Wire	382.500	K.G	261630.00	5737.50 US\$	Value & Qty
24	75089090	10mm ID Washer MM	7560000.000	Number	11376288.00	249480.00 US\$	Value & Qty
25	39269099	Mold-Horizontal Mount Bracket (02004 Mold)	840000.000	Number	2528064.00	55440.00 US\$	Value & Qty
		0.64mm*9.0mm Pin PIN LIKE DRAWING With 4 Sides Marks				12768.00	

26	39269099	TIN PLATED 5 Microinch, Brass PIN3	3360000.000	Number	582220.80	US\$	Value & Qty
27	74081190	46 SWG Copper Wire	713.000	K.G	574560.00	12600.00 US\$	Value & Qty
28	75089090	10mm ID Washer MM	9000000.000	Number	13543200.00	297000.00 US\$	Value & Qty
29	39269099	ETI CT Bracket (02812 Mold)	1500000.000	Number	4104000.00	90000.00 US\$	Value & Qty
30	39269099	ETI CT Bracket - Lid (02813 Mold)	1500000.000	Number	4104000.00	90000.00 US\$	Value & Qty
31	39269099	Connector Pin - Square Pin 0.64mm *7.0mm Pin TIN PLATED	3000000.000	Number	164160.00	3600.00 US\$	Value & Qty
32	74081190	46 SWG Copper Wire	900.000	K.G	889200.00	19500.00 US\$	Value & Qty
				Total	87,530,659.20	1,919,532.00	

Decision: The case was discussed in the Meeting and it was observed that although the ITC(HS) Code of Export Product is 39, but the export product is covered under the jurisdiction of Norms Committee-II (NC-II). Hence the Committee decided to **transfer the case to NC-II** for its consideration.

Case No.:4/33/87-ALC1/2010	Party Name:PREMIUM POLYALLOYS PVT. LTD.	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Approved
HQ File :01/87/050/00303/AM11/	RLA File :34/24/040/00203/AM11/	Lic.No/Date:3410028488 02.11.2010	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39021000	62/0- Filled Polyethylene compound (filler content 70%) THIS AUTHORISATION IS ISSUED UNDER PARA 4.7 OF H.B SUBJECT TO FIXATION OF NORMS BY NC. NEW	200000.000	K.G	6096500.00	137000.00 US\$

DELHI.

Total 6,096,500.00 137,000.00

14

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39012000	Polyethylene	61800.000	K.G	3850140.00	86520.00 US\$	Value & Qty
2	29157030	Calcium Stearate	4000.000	K.G	249200.00	5600.00 US\$	Value & Qty
3	28365000	Calcium Carbonate	140200.000	K.G	885923.80	19908.40 US\$	Value & Qty
				Total	4,985,263.80	112,028.40	

Decision: With D/o C&PC OM No. 46011/114/2006-PC.II dated 11.03.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Filled Polyethylene Compound (Filler Content 70%) (containing 30+/-1% LLDPE and 70+/-1% Calcium Carbonate Content)	1 kg	1. LLDPE Granules	0.309 kg
		2. Calcium Stearate	0.020 kg
		3. Calcium Carbonate	0.701 kg

Case No.: 6/35/87-ALC1/2010	Party Name:SPERRY PLAST LTD.	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Approved
HQ File :01/87/050/00318/AM11/	RLA File :05/24/040/00288/AM11/	Lic.No/Date:0510277422 22.11.2010	Defer Date:

Application: Request is for adhoc norms for following:

ITCHS

FOB/FOR

FOB (in Currency of

Sl.No.	Code	EXPORT ITEM	Qty	UOM	(Rs.)	(in Currency of realisation)
1	39039090	64/0- THERMOPLASTIC COMPOUND / TPE COMPOUNDS -TP COMPOUNDS	350000.000	K.G	39636059.00	882763.00 US\$
				Total	39,636,059.00	882,763.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	40021930	SBS CO-POLYMER/ STYRENE BUTADIENE CO-POLYMER/ STURENE BUTADIENE STYRENE CO-POLYMER KTR-401P, CALPRENE-411, 540, 501, 6120, GLOBALPRENE-3546,3411, KIBITON TPE PB-511, 5300, 5301, 5302 ENPRENE-611, 655, 684, 685,687, 701 LG-411S, 475, 484, 485, 487	278600.000	K.G	27520108.00	612920.00 US\$	Value & Qty
2	39039090	STYRENE CO-POLYMER / STYRENE ETHYLENE BYTYLENE STYRENE CO-POLYMER TAIPOL SEBS-6151, 6150 JSR RB-830, 820, KRATON G1650MU EUOPRENE SOL TH-2312, 2315, 177, 6414	35000.000	K.G	3457300.00	77000.00 US\$	Value & Qty
3	39039090	K-RESIN- STYRENE BUTADIENE CO-POLYMER KR99HG, KR03, KR05, XK-43, XK-40 KRDEV027D, KIBITON Q RESIN PB5903, PB-5925	24500.000	K.G	2420110.00	53900.00 US\$	Value & Qty
4	39013000	ETHYLENE VINYL ACETATE -EVA	14000.000	K.G	1068620.00	23800.00 US\$	Value & Qty
				Total	34,466,138.00	767,620.00	

Decision: With D/o C&PC OM No. 46011/07/2011-PC.II dated 09.03.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thermoplastic Compound/ TPE Compounds	1 kg	1. SBS Copolymer/ Styrene Butadiene Copolymer/ Styrene Butadiene Styrene Copolymer (KTR-401P, Calpene-411, 540, 501, 6120 Globalprene 3546, 3411, Kibiton TPE PB-511, 5300, 5301, 5302 Enprene	0.7815 kg

		611, 655, 684, 685, 687, 701, LG-411S, 475, 484, 485, 487)	
		2. Styrene Copolymer/Styrene Ethylene Butylene Styrene Copolymer (Taipol SEBS-6151, 6150 JSR RB-830, 820, Kraton G 1650MU, Europrene SOL TH 2312, 2315, 177, 6414)	0.0982 kg
		3. K-Resin, Styrene Butadiene Copolymer-(KR99HG, KR03, KR05, XK-43, XK-40, KREDEV027D, KIBITON Q Resin PB-5903, PB5925)	0.0687 kg
		4. Ethylene Vinyl Acetate	0.0393 kg

Case No.:7/35/87-ALC1/2010	Party Name:SPERRY PLAST LTD.	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Approved			
HQ File :01/87/050/00319/AM11/	RLA File :05/24/040/00289/AM11/	Lic.No/Date:0510277424 22.11.2010	Defer Date:			
Application: Request is for adhoc norms for following:						
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39039090	64/0- THERMOPLASTIC COMPOUNDS / TPE COMPOUNDS	350000.000	K.G	39636059.00	882763.00 US\$

		- TP COMPOUNDS					
				Total	39,636,059.00	882,763.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	40021930	SBS CO-POLYMER/ STYRENE BUTADIENE CO-POLYMER / STYRENE BUTADIENE STYRENE CO-POLYMER KTR-401P, CALPRENE-411, 540, 501, 6120, GLOBALPRENE-3546, 3411 KIBITON TPE PB-511, 5300, 5301, 5302, ENPRENE-611, 655, 684, 685, 687, 701, LG-411S, 475, 484, 485, 487	278600.000	K.G	27520108.00	612920.00 US\$	Value & Qty
2	39039090	STYRENE CO-POLYMER / STYRENE ETHYLENE BUTYLENE STYRENE CO-POLYMER TAIPOL SEBS-6151, 6150, JSRRB-830, 820, KRATON G1650 MU EUOPRENE SOL TH-2312, 2315, 177, 6414	35000.000	K.G	3457300.00	77000.00 US\$	Value & Qty
3	39039090	K-RESIN STYRENE BUTADIENE CO-POLYMER KR99HG, KR03, KR05, XK-43, XK-40 KRDEV027D, KIBITON Q RESIN PB-5903, PB-5925	24500.000	K.G	2420110.00	53900.00 US\$	Value & Qty
4	39013000	ETHYLENE VINYL ACETATE - EVA	14000.000	K.G	1068620.00	23800.00 US\$	Value & Qty
				Total	34,466,138.00	767,620.00	

Decision: With D/o C&PC OM No. 46011/07/2011-PC.II dated 09.03.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thermoplastic Compound/ TPE Compounds	1 kg	1. SBS Copolymer/ Styrene Butadiene Copolymer/ Styrene Butadiene Styrene Copolymer (KTR-401P, Calpene-411, 540, 501, 6120 Globalprene 3546, 3411, Kibiton TPE PB-511, 5300, 5301, 5302 Enprene 611, 655, 684, 685, 687, 701, LG-411S, 475, 484, 485, 487)	0.7815 kg
		2. Styrene Copolymer/Styrene Ethylene	0.0982 kg

		Butylene Styrene Copolymer (Taipol SEBS-6151, 6150 JSR RB-830, 820, Kraton G 1650MU, Europrene SOL TH 2312, 2315, 177, 6414)	
		3. K-Resin, Styrene Butadiene Copolymer-(KR99HG, KR03, KR05, XK-43, XK-40, KREDEV027D, KIBITON Q Resin PB-5903, PB5925)	0.0687 kg
		4. Ethylene Vinyl Acetate	0.0393 kg

17	Case No.:1/39/87-ALC1/2010	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00366/AM11/	RLA File :04/24/040/00216/AM11/	Lic.No/Date:0410119163 24.11.2010	Defer Date:13.04.2011
	Decision: D/L No. 46011/03/2011-PC.II dated 20.01.2011 issued by D/o C&PC, followed by reminders from DGFT on 21.02.2011 and 10.03.2011 giving 15 days time for submission of information. Reply still awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

18	Case No.:13/48/87-ALC1/2010	Party Name:DCM SHRIRAM CONSOLIDATED LIMITED	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00477/AM11/	RLA File :05/23/040/00227/AM11/	Lic.No/Date:0510277818 24.11.2010	Defer Date:06.04.2011

Decision: Copy of application forwarded to D/o C&PC on 18.03.2011. Comments awaited.

19	Case No.: 7/48/87-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00471/AM11/	RLA File :03/95/040/00701/AM11/	Lic.No/Date:0310603771 30.11.2010	Defer Date:13.04.2011
	Decision: Copy of application forwarded to D/o C&PC on 24.02.2011. Comments awaited.			

20	Case No.: 4/39/87-ALC1/2010	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00369/AM11/	RLA File :09/24/040/00407/AM11/	Lic.No/Date:0910044741 16.12.2010	Defer Date:13.04.2011
	Decision: Copy of application forwarded to D/o C&PC on 01.02.2011. Comments awaited.			

21	Case No.: 7/39/87-ALC1/2010	Party Name:RAPID ENGINEERING CO.P.LTD.	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00372/AM11/	RLA File :05/24/040/00318/AM11/	Lic.No/Date:0510279687 16.12.2010	Defer Date:13.04.2011
	Decision: Copy of application forwarded to D/o C&PC on 19.01.2011 and 22.02.2011. Comments awaited.			

22	Case No.: 9/44/87-ALC1/2010	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00415/AM11/	RLA File :03/95/040/00634/AM11/	Lic.No/Date:0310607236 21.12.2010	Defer Date:13.04.2011
	Decision: D/L No. 46011/09/2011-PC.II dated 22.02.2011 issued by D/o C&PC to firm, followed by reminder from DGFT on 09.03.2011 giving 15 days time for submission of information. Reply awaited from firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.			

23	Case No.:11/41/87-ALC1/2010	Party Name:AMIAN TIT FIBERGLASS INDUSTRIES INDIA PVT.LTD.,	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00389/AM11/	RLA File :17/24/040/00030/AM11/	Lic.No/Date:1710003663 30.12.2010	Defer Date:13.04.2011
	Decision: Copy of application forwarded to D/o C&PC on 24.01.2011. Comments awaited.			

24	Case No.:3/48/87-ALC1/2010	Party Name:IMPERIAL WATER PROOFING INDUSTRIES PVT.LTD.	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00467/AM11/	RLA File :03/94/040/00905/AM11/	Lic.No/Date:0310612437 24.01.2011	Defer Date:06.04.2011
	Decision: Copy of application forwarded to D/o C&PC on 23.02.2011. Comments awaited.			

25	Case No.:4/45/87-ALC1/2010	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00431/AM11/	RLA File :05/23/040/00275/AM11/	Lic.No/Date:0510282626 31.01.2011	Defer Date:13.04.2011
	Decision: Copy of application forwarded to D/o C&PC on 15.02.2011. However, Technical Representative of D/o C&PC informed Committee that still they have not received the copy of application. Hence, it was decided to forward a copy of application again to D/o C&PC.			

26	Case No.:3/45/87-ALC1/2010	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00430/AM11/	RLA File :03/95/040/00811/AM11/	Lic.No/Date:0310613539 01.02.2011	Defer Date:13.04.2011
	Decision: Copy of application forwarded to D/o C&PC on 21.02.2011. Comments awaited.			

	Case No.:1/48/87-ALC1/2010	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
--	-----------------------------------	--	--	-------------------------

27	HQ File :01/87/050/00465/AM11/	RLA File :03/95/040/00812/AM11/	Lic.No/Date:0310613532 01.02.2011	Defer Date:13.04.2011
Decision: Copy of application forwarded to D/o C&PC on 24.02.2011. Comments awaited.				

28

Case No.:4/51/87-ALC1/2010		Party Name:KALPENA INDUSTRIES LIMITED,		Meet No/Date:51/87-ALC1/2010 23.03.2011		Status: Withdrawn	
HQ File :01/87/050/00498/AM11/		RLA File :03/94/040/00789/AM11/		Lic.No/Date:0310613681 01.02.2011		Defer Date:	
Application: Request is for adhoc norms for following:							
SL.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39011090	63/0- XLPE SIOPLAS COMPOUND	500.000	M.T	39600000.00	900000.00 US\$	
				Total	39,600,000.00	900,000.00	
SL.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39011010	LINER LOW DENSITY POLYTHYLENE (LLDPE)	486.000	M.T	29955933.00	667170.00 US\$	Value & Qty
2	29310000	TRI - METHOXYVINYLSILANE (VTMOS)	12.500	M.T	2525625.00	56250.00 US\$	Value & Qty
3	39123000	DI - CUMYLPEROXIDE (DCP)	0.400	M.T	50288.00	1120.00 US\$	Value & Qty
4	38123090	ANTIOXIDANT (Irganox 1024)	0.400	M.T	86208.00	1920.00 US\$	Value & Qty
				Total	32,618,054.00	726,460.00	
Decision: Zonal Jt.DGFT, Mumbai vide letter dated 01.02.2011 informed that the advance authorization had been issued to the firm on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 17/AM11 held on 28.07.2010. Hence, the case was withdrawn .							

29	Case No.:2/48/87-ALC1/2010	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00466/AM11/	RLA File :03/95/040/00803/AM11/	Lic.No/Date:0310613964 03.02.2011	Defer Date:06.04.2011
	Decision: Copy of application forwarded to D/o C&PC on 23.02.2011. Comments awaited.			

30	Case No.:11/48/87-ALC1/2010	Party Name:MOTIBA SILICONE PVT. LTD.	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00475/AM11/	RLA File :03/95/040/00864/AM11/	Lic.No/Date:0310614173 03.02.2011	Defer Date:13.04.2011
	Decision: Deficiency letter issued to firm on 10.03.2011 giving 15 days time for submission of information. Reply is still awaited from the firm. Hence, the Committee decided to issue reminder to firm giving 15 days time for submission of information.			

31

Case No.:1/51/87-ALC1/2010	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Withdrawn																					
HQ File :01/87/050/00495/AM11/	RLA File :03/94/040/00615/AM11/	Lic.No/Date:0310614143 03.02.2011	Defer Date:																					
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB (in Currency of realisation)</th></tr><tr><td>1</td><td>39011090</td><td>63/0- XLPE SIOPLAS COMPOUND</td><td>500.000</td><td>M.T</td><td>39600000.00</td><td>900000.00 US\$</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>39,600,000.00</td><td>900,000.00</td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	1	39011090	63/0- XLPE SIOPLAS COMPOUND	500.000	M.T	39600000.00	900000.00 US\$					Total	39,600,000.00	900,000.00
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)																		
1	39011090	63/0- XLPE SIOPLAS COMPOUND	500.000	M.T	39600000.00	900000.00 US\$																		
				Total	39,600,000.00	900,000.00																		

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39011010	LINER LOW DENSITY POLYTHYLENE (LLDPE)	486.000	M.T	29955933.00	667170.00 US\$	Value & Qty
2	29310000	TRI - METHOXYVINYL SILANE (VTMOS)	12.500	M.T	2525625.00	56250.00 US\$	Value & Qty
3	39123000	DI - CUMYLPEROXIDE (DCP)	0.400	M.T	50288.00	1120.00 US\$	Value & Qty
4	38123090	ANTIOXIDANT (Irganox 1024)	0.400	M.T	86208.00	1920.00 US\$	Value & Qty
				Total	32,618,054.00	726,460.00	

Decision: Zonal Jt.DGFT, Mumbai vide letter dated 03.02.2011 informed that the advance authorization had been issued to the firm on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 22/AM11 held on 01.09.2010. Hence, the case was **withdrawn**.

Case No.:2/51/87-ALC1/2010	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Withdrawn
HQ File :01/87/050/00496/AM11/	RLA File :03/94/040/00683/AM11/	Lic.No/Date:0310614133 03.02.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39011090	63/0- XLPE SIOPLAS COMPOUND	500.000	M.T	38665500.00	865000.00 US\$
				Total	38,665,500.00	865,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39011010	LINER LOW DENSITY POLYTHYLENE (LLDPE)	486.000	M.T	30422952.00	667170.00 US\$	Value & Qty
2	29310000	TRI - METHOXY VINYL SILANE (VTMOS)	12.500	M.T	2565000.00	56250.00 US\$	Value & Qty
3	39123000	DI - CUMYLPEROXIDE (DCP)	0.400	M.T	58368.00	1280.00 US\$	Value & Qty

4	38123090	ANTIOXIDANT (Irganox 1024)	0.400	M.T	69312.00	1520.00 US\$	Value & Qty
				Total	33,115,632.00	726,220.00	

Decision: Zonal Jt.DGFT, Mumbai vide letter dated 03.02.2011 informed that the advance authorization had been issued to the firm on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 18/AM11 held on 04.08.2010. Hence, the case was **withdrawn**.

Case No.: 3/51/87-ALC1/2010	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Withdrawn
HQ File :01/87/050/00497/AM11/	RLA File :03/94/040/00785/AM11/	Lic.No/Date:0310614152 03.02.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39011090	63/0- XLPE SIOPLAS COMPOUND	500.000	M.T	39600000.00	900000.00 US\$
				Total	39,600,000.00	900,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39011010	LINER LOW DENSITY POLYTHYLENE (LLDPE)	486.000	M.T	29955933.00	667170.00 US\$	Value & Qty
2	29310000	TRI - METHOXYVINYL SILANE (VTMOS)	12.500	M.T	2525625.00	56250.00 US\$	Value & Qty
3	39123000	DI - CUMYL PEROXIDE (DCP)	0.400	M.T	50288.00	1120.00 US\$	Value & Qty
4	38123090	ANTIOXIDANT (Irganox 1024)	0.400	M.T	86208.00	1920.00 US\$	Value & Qty
				Total	32,618,054.00	726,460.00	

Decision: Zonal Jt.DGFT, Mumbai vide letter dated 03.02.2011 informed that the advance authorization had been issued

to the firm on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 17/AM11 held on 28.07.2010. Hence, the case was **withdrawn**.

Case No.:5/51/87-ALC1/2010	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Withdrawn
HQ File :01/87/050/00499/AM11/	RLA File :03/94/040/00962/AM11/	Lic.No/Date:0310615002 08.02.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39011090	63/0- XLPE SIOPLAS COMPOUND	500.000	M.T	40230000.00	900000.00 US\$
				Total	40,230,000.00	900,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	LINER LOW DENSITY POLYTHYLENE (LLDPE) GRANULES	494.200	M.T	31549728.00	691880.00 US\$	Value & Qty
2	29310000	TRI - METHOXYVINYL SILANE (VTMOS)	12.500	M.T	2565000.00	56250.00 US\$	Value & Qty
3	39123000	DI - CUMYL PEROXIDE (DCP)	0.400	M.T	54720.00	1200.00 US\$	Value & Qty
4	38123090	ANTIOXIDANT	0.400	M.T	87552.00	1920.00 US\$	Value & Qty
				Total	34,257,000.00	751,250.00	

Decision: Zonal Jt.DGFT, Mumbai vide letter dated 10.02.2011 informed that the advance authorization had been issued to the firm on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 41/AM11 held on 12.01.2011. Hence, the case was **withdrawn**.

35

Case No.:7/51/87-ALC1/2010	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Withdrawn
HQ File :01/87/050/00501/AM11/	RLA File :03/94/040/00967/AM11/	Lic.No/Date:0310614874 08.02.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39011090	63/0- XLPE SIOPLAS COMPOUND	200.000	M.T	16092000.00	360000.00 US\$
				Total	16,092,000.00	360,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39011010	LINER LOW DENSITY POLYTHYLENE (LLDPE)	197.680	M.T	12619891.20	276752.00 US\$	Value & Qty
2	29310000	TRI-METHOXYVINYLSILANE (VTMOS)	5.000	M.T	1026000.00	22500.00 US\$	Value & Qty
3	39123000	DI - CUMYLPEROXIDE (DCP)	0.160	M.T	21888.00	480.00 US\$	Value & Qty
4	38123090	ANTIOXIDANT	0.160	M.T	35020.80	768.00 US\$	Value & Qty
				Total	13,702,800.00	300,500.00	

Decision: Zonal Jt.DGFT, Mumbai vide letter dated 10.02.2011 informed that the advance authorization had been issued to the firm on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 41/AM11 held on 12.01.2011. Hence, the case was **withdrawn**.

Case No.:6/51/87-ALC1/2010	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Withdrawn
HQ File :01/87/050/00500/AM11/	RLA File :03/94/040/00963/AM11/	Lic.No/Date:0310615535	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39011090	63/0- XLPE SIOPLAS COMPOUND	500.000	M.T	40230000.00	900000.00 US\$
				Total	40,230,000.00	900,000.00

36

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39011010	LINER LOW DENSITY POLYTHYLENE (LLDPE) GRANULES	494.200	M.T	31549728.00	691880.00 US\$	Value & Qty
2	29310000	TRI - METHOXY VINYL SILANE (VTMOS)	12.500	M.T	2565000.00	56250.00 US\$	Value & Qty
3	39123000	DI - CUMYL PEROXIDE (DCP)	0.400	M.T	54720.00	1200.00 US\$	Value & Qty
4	38123090	ANTIOXIDANT	0.400	M.T	87552.00	1920.00 US\$	Value & Qty
				Total	34,257,000.00	751,250.00	

Decision: Zonal Jt.DGFT, Mumbai vide letter dated 11.02.2011 informed that the advance authorization had been issued to the firm on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 41/AM11 held on 12.01.2011. Hence, the case was **withdrawn**.

37

Case No.:8/51/87-ALC1/2010	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
HQ File :01/87/050/00502/AM11/	RLA File :03/94/040/00970/AM11/	Lic.No/Date:0310615468 10.02.2011	Defer Date: 13.04.2011

Decision: Copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA

for sending the application expeditiously.

38	Case No.:9/51/87-ALC1/2010	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00503/AM11/	RLA File :03/94/040/00971/AM11/	Lic.No/Date:0310615461 10.02.2011	Defer Date: 13.04.2011
	Decision: Copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.			

39

Case No.:10/51/87-ALC1/2010	Party Name:MICRO INKS LTD.	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Withdrawn				
HQ File :01/87/050/00504/AM11/	RLA File :03/95/040/00904/AM11/	Lic.No/Date:0310616015 15.02.2011	Defer Date:				
Application: Request is for adhoc norms for following:							
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>	
1	39079190	62/0- Polyester Acrylate (Di Trimethylol Propane Based)	150000.000	K.G	36152625.00	802500.00 US\$	
				Total	36,152,625.00	802,500.00	
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29161100	Acrylic Acid	71250.000	K.G	8512237.50	185250.00 US\$	Value & Qty
2	29159090	Dimer Acid	12750.000	K.G	1142431.88	24862.50 US\$	Value & Qty
3	29173500	Phthalic Anhydride	11550.000	K.G	652788.68	14206.50 US\$	Value & Qty
4	29054100	Di Trimethylol Propane	73500.000	K.G	20601682.50	448350.00 US\$	Value & Qty
				Total	30,909,140.56	672,669.00	

Decision: Zonal Jt.DGFT, Mumbai vide letter dated 15.02.2011 informed that the advance authorization had been issued to the firm on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 6/AM11 held on 12.05.2010. Hence, the case was **withdrawn**.

40	Case No.:10/48/87-ALC1/2010	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00474/AM11/	RLA File :09/24/040/00525/AM11/	Lic.No/Date:0910045579 17.02.2011	Defer Date:13.04.2011
	Decision: D.O. letter sent to RLA, Hyderabad on 10.03.2011 for sending application copy expeditiously. However, the application is still awaited. Hence, the Committee decided to issue another D.O. letter from DDG(IS) to RLA, Hyderabad for sending application expeditiously.			

Case No.:11/51/87-ALC1/2010	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Approved			
HQ File :01/87/050/00505/AM11/	RLA File :03/95/040/00847/AM11/	Lic.No/Date:0310616705 18.02.2011	Defer Date:			
Application: Request is for adhoc norms for following:						
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	40082990	62/0- HIGH ABRASION RESISTANCE RUBBER SHEETINGS (CONTAINING MINIMUM 16.20% PBR)	200000.000	K.G	51700000.00	1100000.00 US\$
				Total	51,700,000.00	1,100,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	40012200	NATURAL RUBBER	131000.000	K.G	30785000.00	655000.00 US\$	Qty
2	40023900	POLYBUTADIENE (BR) RUBBER	36000.000	K.G	6345000.00	135000.00 US\$	Qty
3	28170010	ZINC OXIDE	7300.000	K.G	857750.00	18250.00 US\$	Qty
4	38231190	STEARIC ACID	3000.000	K.G	141000.00	3000.00 US\$	Qty
5	28112200	SILICA FILLER PPT	18200.000	K.G	769860.00	16380.00 US\$	Qty
6	38249015	PEG - 4000	3400.000	K.G	479400.00	10200.00 US\$	Qty
7	38123090	RUBBER PROCESSING OIL	7500.000	K.G	528750.00	11250.00 US\$	Qty
8	32061190	TITANIUM DI-OXIDE	4500.000	K.G	634500.00	13500.00 US\$	Qty
9	38123090	ANTIOXIDANT / RETARDER / PEPTIZER	2900.000	K.G	681500.00	14500.00 US\$	Qty
10	38123090	ACCELERATORS	2980.000	K.G	560240.00	11920.00 US\$	Qty
11	32041719	PIGMENT COLOURS	1440.000	K.G	1015200.00	21600.00 US\$	Qty
12	29310090	SILANE - 69- BONDING AGENT	2420.000	K.G	682440.00	14520.00 US\$	Qty
13	25030010	SULPHUR	1582.000	K.G	133837.20	2847.60 US\$	Qty
				Total	43,614,477.20	927,967.60	

Decision: With DIPP letter dated 23.03.2011, the following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
High Abrasion Resistance Rubber Sheeting (containing min. 16.20% PBR)	1 kg	1. Natural Rubber	0.655 kg
		2. Polybutadiene (BR) Rubber	0.18 kg
		3. Zinc Oxide	0.0365 kg
		4. Stearic Acid	0.015 kg
		5. Fumed Silica Filler	0.091 kg
		6. PEG – 4000	0.017 kg
		7. Rubber Processing Oil	0.0375 kg
		8. Titanium Di-oxide	0.0225 kg

		9. Antioxidant/Retarder/Peptizer	0.0145 kg
		10. Accelerators	0.0149 kg
		11. Pigment Colours	0.0072 kg
		12. Siliance 69-Bonding Agent	0.0121 kg
		13. Sulphur	0.00791 kg
Note: Value cap on import item No. 9, 10 together upto 7% of FOB Value.			

42	Case No.:14/48/87-ALC1/2010	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00478/AM11/	RLA File :05/24/040/00377/AM11/	Lic.No/Date:0510284314 21.02.2011	Defer Date:13.04.2011
	Decision: Copy of application forwarded to D/o C&PC on 16.03.2011. Comments awaited.			

Case No.:17/48/87-ALC1/2010	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Approved																					
HQ File :01/87/050/00481/AM11/	RLA File :07/24/040/00461/AM11/	Lic.No/Date:0710077476 21.02.2011	Defer Date:																					
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB (in Currency of realisation)</th></tr><tr><td>1</td><td>39042210</td><td>63/0- PVC COMPOUND Sheathing Grade</td><td>150000.000</td><td>K.G</td><td>7230525.00</td><td>160500.00 US\$</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>7,230,525.00</td><td>160,500.00</td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	1	39042210	63/0- PVC COMPOUND Sheathing Grade	150000.000	K.G	7230525.00	160500.00 US\$					Total	7,230,525.00	160,500.00
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)																		
1	39042210	63/0- PVC COMPOUND Sheathing Grade	150000.000	K.G	7230525.00	160500.00 US\$																		
				Total	7,230,525.00	160,500.00																		

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39042190	PVC Resin	62700.000	K.G	3025118.00	65835.00 US\$	Qty
2	28365000	CALCIUM CARBONATE	43800.000	K.G	281765.00	6132.00 US\$	Qty
3	29173920	DOP DI 2ETHYHEXYL (OCTYL) PTHALATE	15000.000	K.G	1440000.00	31338.00 US\$	Qty
4	28351090	TBLS TRI BASIC LEAD SULPHATE	3300.000	K.G	485232.00	10560.00 US\$	Qty
				Total	5,232,115.00	113,865.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 29/87-ALC1/2010 dated 20.10.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound (Sheathing Grade)	1 kg	1. PVC Resin	0.4180 kg
		2. Calcium Carbonate	0.2920 kg
		3. DOP/Di 2 Ethylhexyl (Octyl) Pthalate	0.1000 kg
		4. Tribasic Lead Sulphate	0.0220 kg

44	Case No.:18/48/87-ALC1/2010	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00482/AM11/	RLA File :05/24/040/00395/AM11/	Lic.No/Date:0510284351 21.02.2011	Defer Date:13.04.2011
Decision: Copy of application forwarded to D/o C&PC on 15.03.2011. Comments awaited.				

	Case No.:12/51/87-ALC1/2010	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
--	-----------------------------	------------------------------------	--	---------------------

45	HQ File :01/87/050/00506/AM11/	RLA File :34/24/040/00276/AM11/	Lic.No/Date:3410029545 08.03.2011	Defer Date: 13.04.2011
Decision: Copy of application forwarded to D/o C&PC on 18.03.2011. Comments awaited.				

46	Case No.:13/51/87-ALC1/2010	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00507/AM11/	RLA File :34/24/040/00314/AM11/	Lic.No/Date:3410029546 08.03.2011	Defer Date: 13.04.2011
Decision: Copy of application forwarded to D/o C&PC on 18.03.2011. Comments awaited.				

47	Case No.:14/51/87-ALC1/2010	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00508/AM11/	RLA File :08/24/040/00376/AM11/	Lic.No/Date:0810097062 09.03.2011	Defer Date: 13.04.2011
Decision: Copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.				

48	Case No.:15/51/87-ALC1/2010	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00509/AM11/	RLA File :08/24/040/00377/AM11/	Lic.No/Date:0810097063 09.03.2011	Defer Date: 13.04.2011
Decision: Copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.				

	Case No.:16/51/87-ALC1/2010	Party Name:SPECIALTY POLYFILMS	Meet No/Date:51/87-ALC1/2010	Status:
--	------------------------------------	--------------------------------	------------------------------	----------------

(INDIA) PVT. LTD.

23.03.2011

Approved

HQ File :01/87/050/00510/AM11/

RLA File :03/95/040/00892/AM11/

Lic.No/Date:0310620339
09.03.2011

Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39199090	63/0- PROTECTIVE FILM (RUBBER BASED)	250000.000	K.G	58750000.00	1304106.55 US\$
				Total	58,750,000.00	1,304,106.55

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	LLDPE GRANULES LINEAR LOW DENSITY POLYETHYLENE	123175.000	K.G	9669237.50	210429.54 US\$	Value & Qty
2	39011010	LDPE GRANULES POLYETHYLENE	33000.000	K.G	2673000.00	58171.93 US\$	Value & Qty
3	40059990	SYNTHETIC RUBBER COMPOUND	110000.000	K.G	33000000.00	718171.93 US\$	Value & Qty
4	39022000	POLY ISO BUTYLENE PIB/POLYBUTENE	3575.000	K.G	280637.50	6107.45 US\$	Value & Qty
5	39012000	HDPE GRANULES HIGH DENSITY POLYETHYLENE	5250.000	K.G	412125.00	8968.99 US\$	Value & Qty
				Total	46,035,000.00	1,001,849.84	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 42/87-ALC1/2010 dated 19.01.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
-------------	-----	-------------	-----

Protective Film (Rubber Based)	1 kg	1. LLDPE Granules	0.4703 kg
		2. LDPE Granules	0.1260 kg
		3. Synthetic Rubber Granules (Kraton)	0.4200 kg
		4. PIB/Polyisobutene	0.0137 kg
		5. HDPE Granules	0.0200 kg

Case No.:17/51/87-ALC1/2010	Party Name:MICROSPHERES (INDIA)	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Approved
HQ File :01/87/050/00511/AM11/	RLA File :03/95/040/00952/AM11/	Lic.No/Date:0310620343 09.03.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39069090	62/0- EXPANCEL MICROSPHERES 920 DET 40 d25 (COPOLYMER OF ACRYLONITRILE)	10080.000	K.G	9194000.00	195615.00 US\$
				Total	9,194,000.00	195,615.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39069090	EXPANCEL 920 DUT 40 FIBC 450 KG	10800.000	K.G	7995000.00	170100.00 US\$	Value & Qty
				Total	7,995,000.00	170,100.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 3/87-ALC1/2010 dated 21.04.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Expancel 920 DET 40 d25 – Copolymer of Acrylonitrile	1 kg	Expancel 920 DUT 40 – Copolymer of Acrylonitrile	1.05 kg

51	Case No.:18/51/87-ALC1/2010	Party Name:TIJARIA POLYPIPES LTD.	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00512/AM11/	RLA File :13/24/040/00039/AM11/	Lic.No/Date:1310034846 14.03.2011	Defer Date: 13.04.2011
	Decision: Copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.			

52	Case No.:20/51/87-ALC1/2010	Party Name:ARMOR PLAST LTD.,	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00514/AM11/	RLA File :07/24/040/00506/AM11/	Lic.No/Date:0710078032 14.03.2011	Defer Date: 13.04.2011
	Decision: Copy of application forwarded to D/o C&PC on 21.03.2011. Comments awaited.			

53	Case No.:21/51/87-ALC1/2010	Party Name:SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:51/87-ALC1/2010 23.03.2011	Status: Deferred
	HQ File :01/87/050/00515/AM11/	RLA File :24/24/040/00020/AM11/	Lic.No/Date:2410031153 14.03.2011	Defer Date: 13.04.2011
	Decision: Copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
